

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.609
CAA-14/ND/2023

IN THE MATTER OF:

M/s. Marc Papers Pvt. Ltd. with M/s.
Rakesh Papers Pvt. Ltd.

...APPLICANT

Section
U/s 230-232

Order delivered on 08.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv Sarthak Jain

For the RD

:Adv. Jyoti Khurana

For the OL

:

For the IT Department

:Mr. Sunil Agarwal Sr. Standing Counsel, Mr.
Shivansh B Pandya Jr Standing Counsel, Mr.
Viplav Acharya Jr Standing Counsel, Adv
Utkarsh Tiwari

ORDER

Ld. Counsel on behalf of Petitioner is present and submitted that they have filed their response to the observations made by the RD and the response is available on the e-portal. Proxy Counsel on behalf of RD submitted that they have some observation. Ld. Counsel on behalf of Income Tax Department is present and submitted that they have filed their report in respect of Transferor Company. Ld. Counsel on behalf of Petitioner has filed a copy of the report received by him in respect of Transferee Company which is now available on the e-portal. Order in the matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)